

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No.1
CA 283/2021 in CP 3638/MB/2018

IN THE MATTER OF:

Union of India

.... Petitioner

V/s

Infrastructure Leasing & Financial Services
Ltd & Ors.

.... Corporate Debtor

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 27.09.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Ms.
Drishti Das, Mr. Varun Srinivasan i/b Cyril
Amarchand Mangaldas.

For the Respondent:

None present.

ORDER

The matter is taken up on VC. Counsel for the Applicant is present. There is no representation from the side of the Respondent. Applicant is directed to serve notice on the Respondent intimating the next date of hearing and file proof of service by the next date.

It is submitted that the Connected matters are in this Company Petition are coming up on 04.10.2021. Let this Application may also be tagged along with other Applications on 04.10.2021 for further consideration.

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)